

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 100(ND)2016
CA. NO.

CORAM:





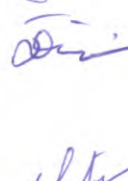

PRESENT: SH. S.K. MOHAPATRA
HON'BLE MEMBER (T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.03.2017

NAME OF THE COMPANY: M/s. Mr. Gyan Prakash Sharma V/s. M/s. SRG Polypet Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241/242

<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
01	Bankey Bhargava, Adv.		for Respondent-9	
02	Shivra Bhattacharya		Navin Agrawal	
03	RAJAN KHANNA		Ex. for R, 1, 3 & 4	
04	NARESH KUMAR		"	
05	DHANANSAY MEHLAWAT, ADV.		RESPONDENT No. 13	
6.	Mr. Naveen Dahiya, Adv.		Petitioner.	
7.	Mr. Kanan Mehrotra, Adv.			

PTO

ORDER

An application CA No. 136/17 has been filed on behalf of Respondent No.1, 3 & 4 praying for setting aside the order dated 24.11.2016 vide which they were proceeded ex parte. The plea taken is that they were not served.

2. Ld. counsel for the Petitioner accepts notice of this application. Though he does not wish to file any reply, he vehemently disputes the averments made by the Respondents. It is submitted that the Respondent had refused to accept notice and that they had to effect publication in the daily newspapers being The Times of India, Hindu, Rashtriya Sahara etc.

3. Be that as it may in order to adjudicate the matter on merits, we are inclined to accept the prayer and set aside the order subject to Rs.7000/- as costs to be paid to the Prime Minister's Relief Fund.

4. Counter-affidavit be filed by the respondents within 10 days.

5. List on 23.03.2017


[S.K. MOHAPATRA]
MEMER [T]


[INA MALHOTRA]
MEMBER [JUDICIAL]